

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, N.DELHI.

(b)

DR No. 1534/94

MM No. 2011/94

New Delhi this the 15th Day of November, 1994.

HON'BLE SHRI B.K.SINGH, MEMBER (A)

1. Shri Yogendra Kumar
s/o Sh. Inder Raj Singh
r/o GI-977, Sarojini Nagar,
New Delhi - 110 023.

2. Shri Inder Raj Singh s/o
Late Shri K.Singh
R/o GI-977, Sarojini Nagar,
New Delhi - 110x023.

Applicants

(By Advocate Shri Jog Singh).

VERSUS

1. Union of India,
Through the Estate Officer,
Office of the Estates Officer and
Director of Estates (Litigation),
Directorate of Estates,
Nirman Bhawan,
New Delhi.

2. The Director,
Directorate of Estates,
Govt. of India,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.

Respondents.

(By Advocate Shri V.S.R.Krishnan)

ORDER(ORAL)

SHRI B.K.SINGH, MEMBER (A)

Learned counsel for the applicant states that
Govt.
this is a very small matter of retention of quarter at

(1)

Delhi. Since the applicant has been transferred to Jaipur on promotion and is vacating the quarter shortly hence, he is withdrawing the application. The application is, therefore, dismissed as withdrawn. The applicant is allowed to retain the quarter on normal rent for a period of two months, as permissible under the rules.

(B.K.SINGH)
MEMBER(A)

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